

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-101-2020

Mr. Placido De Souza and ors. Petitioners.

Versus

The State of Goa & ors. Respondents.

Mr. Terence Sequeira, Advocate for the Petitioners.

Mr. D. J. Pangam, Advocate General with Mr. S.P. Munj, Additional Government Advocate for Respondent No.1.

Mr. C.A. Ferreira, Advocate for Respondent No.3.

Mr. S.D. Padiyar, Advocate for Respondent No.4.

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.***

Date : 2nd November, 2020.

P.C. :-

Heard learned Counsel for the parties.

2. By keeping open all the objections raised on behalf of the Respondents, we issue **Rule** in this matter.

3. No case has been made out for grant of any interim reliefs, particularly since the prescribed authority has examined the matter and held in favour of the concerned private Respondents. However, we clarify that the private Respondents will not be entitled to claim

any equities until this Petition is decided in favour of the Petitioners

4. The learned Counsel, who now appear for the Respondents, waive service on Rule.

5. In case any Respondents have not been served, the Petitioners to take steps to serve the Rule on such Respondents.

6. In the Farad Order dated 8th September, 2020, appearance of Advocate Terence Sequeira be indicated as appearance on behalf the Petitioners, since he appeared along with Senior Advocate Mr. S.D. Lotlikar on the said date. Similarly, appearance of Mr. Sandesh Padiyar be indicated on behalf of Respondent No.4 in place of Mr. Terence Sequeira.

7. Corrections be carried out accordingly in the order dated 8th September, 2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.